

MINUTES OF THE 5TH INTER MINISTERIAL COMMITTEE MEETING CONSTITUTED FOR RECOGNITION AND REVIEW OF PRE-SHIPMENT INSPECTION AGENCY UNDER APPENDIX 5 OF HBP (Vol.-I).

Date : 26.12.2012
Venue : Room No.4, Udyog Bhawan, New Delhi
Time : 3.00 p.m.

Members present:

- (i) Shri D.K. Singh, IAS, Addl.DGFT
- (ii) Shri B.K. Sigh, RSD, AERB
- (iii) Dr. S.S. Tak, Jt. IA, M/o Steel
- (iv) Shri Hardeep Singh, Jt.DGFT
- (v) Shri D.C. Katoch, FTDO

The Chairman welcomed the members of the Committee and informed that till date 25 new PSIAs have been approved as Pre Shipment Inspection Agencies (PSIA). Out of these 25 approved PSIA, few have represented for addition of more country / area of operation and 03 new applications have been received for recognition as PSIA.

2. The Committee noted that some of enlisted PSIA are representing in almost every meeting of IMC that they have purchased more equipments (hand held survey meters and portable spectrometer) and requesting for addition of more are of operation / country of operation. The Committee noted that few different companies are quoting the same serial number of the equipment, which is surprising. The Committee after due deliberations decided that all the applicant whether already approved as PSIA or new applicants may be requested to furnish purchase Challan / Invoice to prove that they have purchased these equipments and the same is in their possession for which they have indicated Serial Number in their applications.

3. The Committee after due deliberations took following decision in each case:-

Case No.	Name of Applicant / File Number
1	American Quality Assessors India (P) Ltd., Hyderabad [01/53/162/774/PSIA/AM13/A-44/IC]
Decision	The representative of AERB examined the information furnished by the firm in the format prescribed by AERB and confirmed that the information provided by the firm found to be suitable. They are having 14 Nos. of Handheld Survey Meter and 08 Nos. Portable Spectrometer. After due deliberations, the Committee in principle agreed to approve the firm as PSIA for USA as applied for. However, the firm is required to furnish the purchase Challan / Invoice from the supplier of the

	equipments to prove that they have purchased these equipments and the same is in their possession for which they have indicated serial number in their applications. The Committee, therefore, decided to defer the case till receipt of information from the firm.
2	Worldwide Inspection Services SARL, West Africa [01/53/162/162/AM13/W-3/IC]
Decision	The Committee decided to defer the case, till the finalisation of SCN issued to the firm.
3	National Marine Consultants Inc., USA [01/53/162/858/PSIA/AM13/N-30/IC]
Decision	Case withdrawn from the agenda as it has already been decided in the last meeting.
4	Best Mulyankan Consultants Ltd., Mumbai [01/53/162/442/AM13/PSIA/B-14/IC]
Decision	The Committee decided to defer the case for want of information from the firm AERB format for the Portable Spectroscopic Radioisotope Identification Equipment having Sr. No.9660 on 30.11.2012.
5	TUV Rheinland India Pvt. Ltd., Bangalore [01/35/162/564/AM13/PSIA/T-14/IC]
Decision	The Committee decided to defer the case for want of clarification from the firm regarding equipment not being able to identify automatically normally encountered radionuclide's like Co-60, Cs-137, Ir-192, Norm etc.
6	Pt. Proteknika Jasapratama Limited, Jakarta [01/53/162/902/PSIA/AM13/P-27/IC]
Decision	The Committee decided to defer the case for want of complete information & proper details in AERB format.
7	Humber Inspection International Ltd, U.K [01/53/162/685/AM-13/PSIA/H-18/IC]
Decision	The Committee noted that the applicant has now furnished information in AERB format in respect of both Handheld Survey Meter and Portable Spectrometer. The representative of AERB examined the information furnished by the firm in the format prescribed by AERB and confirmed that the information provided by the firm found to be suitable. They are having one set of equipment for pre shipment. After due deliberations, the Committee, in principle agreed to approve the firm as PSIA for

	European Union. However, the firm is required to furnish the purchase Challan / Invoice from the supplier of the equipments to prove that they have purchased these equipments and the same is in their possession for which they have indicated serial number in their applications. The Committee, therefore, decided to defer the case till receipt of information from the firm.
8	GEO Chem Laboratories P Ltd., Mumbai [01/53/162/771/PSIA/AM13/G-22/IC]
Decision	The Committee decided to defer the case for want of information regarding the delivery of the Portable spectrometer and handheld survey meter.
9	Ravi Energie Pvt. Ltd., Baroda [01/53/162/Misc/AM11/R-38/IC]
Decision	The Committee decided to defer the case for want of information from the firm regarding their preferences for 5 territories already approved for amendment.
10	Inspectorate Griffith India P Ltd., United Kingdom [01/53/162/775/AM13/PSIA/I-17/IC]
Decision	The Committee noted that the applicant has furnished information in AERB format in respect of Handheld Survey Meter and Portable Spectrometer. The representative of AERB examined the information furnished by the firm in the format prescribed by AERB and confirmed that the information provided by the firm found to be suitable. They are having one set of equipment for pre shipment. After due deliberations, the Committee, in principle agreed to approve the firm as PSIA for United Kingdom. However, the firm is required to furnish the purchase challan / Invoice from the supplier of the equipments to prove that they have purchased these equipments and the same is in their possession for which they have indicated serial number in their applications.
11	Worldwide Inspection Services-Sarl, Benin [01/53/162/AM13/W-4/IC]
Decision	The Committee noted that the firm was approved for PSIA for Nigeria and now they have requested for addition of few more countries on the basis the additional equipments purchased by them. The Committee in principle agreed for inclusion of 4 countries i.e. (i) West Africa, (2) Thailand, (3) Malaysia and (4) Brazil. However, the firm is required to furnish the purchase Challan / Invoice from the supplier of the equipments to prove that they have purchased these equipments and the same is in their possession for which they have indicated serial number in their applications. The Committee, therefore, decided to defer the case till receipt of information from the firm.
12	Siddhartha Testing & Consulting Services, Nepal

	[01/53/162/1032/AM13/S-81/IC]
Decision	The Committee noted that the applicant has furnished information in AERB format in respect of both Handheld Survey Meter and Portable Spectrometer. The representative of AERB examined the information furnished by the firm in the format prescribed by AERB and informed that there is some discrepancy in serial number of Super Identifier and needs to be confirmed from them. Moreover, as already discussed in the start of the meeting, the firm is also required to furnish delivery /purchase challan of the equipments to prove that they are having these equipments in their possession. The Committee, therefore, decided to defer the case.
13	Superintendence Co of India Pvt. Ltd., Kolkata [01/53/162/276/AM13/PSIA/S-30/IC]
	The Committee noted that the firm was approved for PSIA for Nigeria and now they have requested for addition of few more countries on the basis the additional equipments purchased by them. The Committee in principle agreed for inclusion of 4 countries i.e. (i) West Africa, (2) Thailand, (3) Malaysia and (4) Brazil. However, the firm is required to furnish the purchase Challan / Invoice from the supplier of the equipments to prove that they have purchased these equipments and the same is in their possession for which they have indicated serial number in their applications, along with Details including pictures of Polymeter, manufacturing year of Hand held Xrf analyser portable spectrometer. The Committee, therefore, decided to defer the case till receipt of information from the firm.
14	Geo Chem Inspection (Malaysia) SDN BHD, Malaysia [01/53/162/PSIA/AM13/G-30/IC]
Decision	The Committee noted that the applicant has furnished information in AERB format in respect of Handheld Survey Meter and Portable Spectrometer. The representative of AERB examined the information furnished by the firm in the format prescribed by AERB and confirmed that the information provided by the firm found to be suitable. They are having one set of equipment for pre shipment. After due deliberations, the Committee, in principle agreed to approve the firm as PSIA for 5 territories i.e. (i) Russia, (ii) Pakistan, (iii) Korea, (iv) Brazil and (v) Ukrain. However, the firm is required to furnish the purchase challan / Invoice from the supplier of the equipments to prove that they have purchased these equipments and the same is in their possession for which they have indicated serial number in their applications. The Committee, therefore, decided to defer the case till receipt of information from the firm.
15	SNG Inspection Services, Noida

	[01/53/162/1065/AM13/S-83/IC]
	The Committee decided to defer the case for want of information in AERB format alongwith balance sheet and annual report from the firm.
16	Asia Globe Trade Ltd., Hongkong [01/53/162/845/PSIA/AM13/A-48/IC]
	The Committee noted that the firm was approved for PSIA for 11 territories and now they have requested for addition of few more countries/territories on the basis the additional equipments purchased by them. The Committee after due deliberations decided to defer the case for want of the purchase challan from the supplier of the equipments to prove that they have the equipments (with serial number indicated in the application) in their possession.

4. The Chairman concluded the discussions informing the participants that the next meeting will be held on **7th February 2013 at 3.00 p.m.**

The meeting ended with vote of thanks to the Chair.

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